

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 714 of 2020

IN THE MATTER OF:

**Fort Gloster Industries Ltd., (Cable Works)
Sramik Karmachari Union (INTUC)**

...Appellant

Versus

Gloster Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Jishnu Chowdhury and Mr. Kunal Chatterjee
Advocates**

For Respondents :

**Mr. S. N. Mookherjee, Senior Advocate with
Mr. P.K. Jhunhunwala, Mr. Shaunak Mitra and
Mr. Anil Agarwalla, Advocates for R-1
Mr. Anuj Singh and Mr. Anand Varma, Advocates for
R-2 and Mr. Bijay Murmuria, RP
Mr. Dinkar Singh, Ms. Priyanka Narang, Advocates
for R-3**

O R D E R

(Through Virtual Mode)

22.09.2020 Pleadings are complete. Learned counsel for the Appellant submits that he may be permitted to file rejoinder to the reply filed by the 'Resolution Professional'. He is permitted to do so within two weeks.

Learned counsel for the parties may file their short written submissions, not exceeding three pages along with relevant judgments and list of dates, within two weeks. Intervenor is also permitted to file written submissions within the same period. Process the matter for hearing.

List the appeal 'for hearing' on **6th November, 2020** at 12.00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**